

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL
SOUTHERN BENCH, CHENNAI

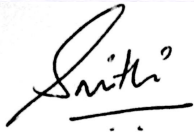
Original Application No.312 of 2024 (SZ)

Tribunal on its own motion Suo Motu based on
the news item in The New Indian Express,
Chennai Edition dt.17.12.2024, titled
“Kerala’s Medical Waste dumped in Nellai Villages” : Applicant(s)

Vs

The Principal Secretary to Government of
Tamil Nadu & Others : Respondent(s)

REPORT FILED BY THE MEMBER SECRETARY FOR AND ON
BEHALF OF THE KERALA STATE POLLUTION CONTROL
BOARD



Standing counsel for the 6th respondent

Rema Smrithi. V. K., Advocate
Additional Standing Counsel, National
Green Tribunal, (SZ), CHENNAI

**BEFORE THE HONOURABLE NATIONAL GREEN
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Dated this the 23rd day of December, 2024.

Rema Smrithi. V. K., Advocate

Standing Counsel for the 6th Respondent

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

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Vs

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VOLUME-II

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Dated this the 23rd day of December, 2024.

Rema Smrithi. V. K., Advocate

Standing Counsel for the 6th Respondent

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

Original Application No.312 of 2024 (SZ)

Tribunal on its own motion SUO MOTU

based on the news item in 'The New Indian

Express', Chennai Edition dt: 17.12.2024,

titled "Kerala's Medical waste dumped in Nellai Villages" : Applicant(s)

Vs

The Principal Secretary to Government of
Tamil Nadu & Others

: Respondent(s)

**REPORT FILED BY THE MEMBER SECRETARY FOR AND ON
BEHALF OF THE KERALA STATE POLLUTION CONTROL
BOARD**

I, Dr. Sheela A.M., aged 55 years, working as Member Secretary, Head Office, Kerala State Pollution Control Board, Thiruvananthapuram. I am the 6th Respondent in the original application no 312/2024. I know the facts and circumstances of the case. The factual submissions made hereunder are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.



Sheela A M

**Dr. SHEELA A. M.
MEMBER SECRETARY**

1. It is respectfully submitted that cognizance was taken Suo Motu by the Honourable National Green Tribunal based on the news item published in daily, 'The New Indian Express', 'The Times of India' and in the vernacular dailies viz., 'The Hindu' and 'Dinamalar' dated 18.12.2024 in the matter of dumping of biomedical, food, plastics and other wastes brought from Kerala in Kodaganallur and Palavoor Villages, of Thirunelveli district in the State of Tamil Nadu. Subsequently the Honourable Tribunal vide order dated 19.12.2024, has directed the State of Kerala and the Kerala State Pollution Control Board (KSPCB) to take strict action to remove the waste dumped within a period of 3 (three) days from the date of the order and to file the action taken report. In compliance with the order of the Honourable Tribunal the action taken by the Board on the matter is submitted hereunder.
2. It is humbly submitted that as soon as the matter published in the dailies came to the notice of the Board, immediate action was initiated considering the gravity of the issue. The authorities of Tamil Nadu Pollution Control Board was contacted on 18.12.2024. Notices were issued on 18.12.2024 itself to the Regional Cancer Center, Thiruvananthapuram, Credence Hospital Pvt.Ltd., Ulloor and the Kovalam Resort Pvt Ltd, The Leela Kovalam, A Raviz hotel, vide letter no. KSPCB-2089-2024-EE1, to show cause as to why actions including levying of Environmental Compensation shall not be initiated against the units. The copies of notices are produced herewith and marked as Annexure R6(A), Annexure R6(B) and Annexure R6(C) respectively. Meanwhile letter number T3/TNPCB/BMW/F31777/2024-1, dated 18.12.2024 was received from the Chairperson of Tamil Nadu Pollution Control Board (TNPCB) informing that general solid waste such as oil



Sheela A M

Dr. SHEELA A. M.
MEMBER SECRETARY

pouches, plastic covers etc. and unexpired unused syringes from the Regional Cancer Center and solid waste of Hotel Leela, Kovalam were found to be dumped in multiple locations of Thirunelveli district during the inspection conducted on 17.12.2024 by the Tamil Nadu Pollution Control Board. It was also requested to initiate necessary legal action against the Regional Cancer Center and the Kovalam Resort Pvt.Ltd. for illegal transportation and dumping of the mixed solid waste in the State of Tamil Nadu. Copy of the letter from the Tamil Nadu Pollution Control Board is submitted herewith and marked as Annexure R6(D).

3. It is respectfully submitted that further action on the matter, based on the letter from the Chairperson of Tamil Nadu Pollution Control Board, was also initiated without any delay and proceedings were issued vide order no. KSPCB-2089-2024-EE1 dated 19.10.2024, authorizing Er. Sabah Nazeemudeen, Environmental Engineer, Er. Saritha.R., Assistant Environmental Engineer and Er.Sreetha A.M., Assistant Environmental Engineer, the officers of the KSPCB, to take necessary steps to take legal action under Section 19 of the Environment (Protection) Act, 1986 against Kovalam Resort Pvt.Ltd. , Regional Cancer Center and Credence Hospital Pvt.Ltd respectively. The copies of authorizing proceedings are produced herewith and marked as Annexure R6 (E) Annexure R6 (F) and Annexure R6 (G) respectively.
4. It is also humbly submitted that Consent Revocation Intention Notice was also issued to the Regional Cancer Center, Thiruvananthapuram, Credence Hospital Pvt.Ltd., Ulloor and the Kovalam Resort Pvt Ltd, The Leela Kovalam, A Raviz hotel, vide letter no. KSPCB-2089-2024-EE1 dated



Sheela

Dr. SHEELA A. M.
MEMBER SECRETARY

19.10.2024. The copies of notices are produced herewith and marked as Annexure R6 (H), Annexure R6 (I) and Annexure R6 (J) respectively.

5. M/s Sunage Eco Systems Pvt. Ltd., Karumam, Thiruvananthapuram was identified as the concerned collection agency from the Regional Cancer Centre, Thiruvananthapuram, Credence Hospital Pvt.Ltd and Kovalam Resort Pvt. Ltd. during the inspection of the Kerala Board officials and their collection facility was inspected on 18.12.2024 and registration revocation intention notice is issued to the unit vide letter no.KSPCB/TV/White Category/10006036/2022 dated 20.12.2024. Copy of the notice is produced herewith and marked as Annexure R6 (K).
6. It is respectfully submitted that the Chief Secretary of Kerala convened urgent meeting on 19.12.2024 itself in view of the gravity of the case. Secretary, Environment Department was also present in the meeting . As per the direction of the Government, officials from Kerala PCB, Corporation of Thiruvananthapuram and experts from IMAGE conducted a joint inspection at the sites on 20.12.2024 in order to assess the quantity of waste to finalize the mode of disposal to be adopted. The officials from Kerala were accompanied by RDO, Thirunelveli, Inspector, Suthamlli Police Station, Assistant Director, Panchayath, BDOs , VOs and TNPCB Officials. The joint team inspected 6 locations identified by the Tamil Nadu officials.
7. The waste was found to be dumped in 6 locations- Vadakku Ariyanayaki Puram, Vellarikkulam, Kodakkanalloor, Pazhavor, Kondanagaram Panchayat and Bharathiyar Nagar .
8. It is respectfully submitted that a series of meetings and discussions were conducted alongwith with the Secretary , Local Self Government Department & Secretary, Environment Department on 20.12.2024 and 21.12.2024 with the officials of Tamil Nadu Pollution Control Board, Thiruvannathapuram



Sheela

Dr. SHEELA A. M.
MEMBER SECRETARY

Corporation, Suchitwa Mission, Clean Kerala Company Limited (CKCL), Local Administration and a work plan was charted out for removing the waste immediately and to ensure it's safe and authorized disposal. Copy of the Government approved work plan is produced herewith and marked as Annexure R6 (L) .

9. A team of 8 officers from Board, officials from Clean Kerala Company Limited & Suchitwa Mission and 6 Health Inspectors along with the Sub Collector of Thiruvananthapuram and Health Officer of Thiruvananthapuram Corporation proceeded to Thirunelveli on 22.12.2024 with labours and vehicles to execute the work plan. M/s. CKCL had supplied manpower and vehicles for transporting the removed waste. The entire team reached the respective sites in the morning of 22.12.2024 and started the work as per the work plan with the help of officials from Tamilnadu. The work as per the work plan was almost completed by the evening of 22.12.2024 and the entire waste dumped at different locations are now removed under the supervision of KSPCB and officials from Government of Kerala.
10. It is humbly submitted that the pendency of reimbursement of the expenditure incurred by the Government of Tamil Nadu towards the segregation and removal of waste, in the case of an earlier incident, which was mentioned in the order of the Hon NGT dated 19.12.2024, was brought to the notice of Corporation of Thiruvananthapuram vide letter no. PCB/HO/EE-3/OA-164/2023 dated 20.12.2024. Copy of the letter is produced herewith and marked as Annexure R6 (M). In response to the same, an amount of Rs.69,526/- was remitted by the Corporation of Thiruvananthapuram vide cheque no.461926 dated 21.12.2024, copy of which is submitted and marked as Annexure R6 (N).



Sheela AM

Dr. SHEELA A. M.
MEMBER SECRETARY

11. It is most respectfully submitted that in compliance with the order of Honourable Tribunal, the waste is shifted from the State of Tamil Nadu. It is also submitted that the matter is viewed seriously and being followed up with utmost care, strict vigil and sincere efforts will be taken by the KSPCB to avoid such mishaps.

All that stated above are true to the best of my knowledge information and belief.

Dated this the 23rd day of December, 2024.



Sheela A M

MEMBER SECRETARY

**Dr. SHEELA A. M.
MEMBER SECRETARY**

Annexure R6(A)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

18.12.2024

Regd.A/D

SHOW CAUSE NOTICE

Sub: - Non Compliance of Rules under Environment (Protection) Act, 1986-reg.

Ref: - (1) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28-02-2024

(2) Reports regarding the illegal dumping of waste to Tamil Nadu published in dailies on 17/12/2024

WHEREAS, the Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as Water Act), Air (Prevention & Control Of Pollution) Act,1981 (hereinafter referred to as Air Act), Environment (Protection) Act 1986, (hereinafter referred to as EP Act) and rules thereunder in the State of Kerala;

WHEREAS , M/s. Regional Cancer Centre, Medical College Campus, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS , you are bound to comply with the conditions mentioned in the consent issued to you vide reference cited (1) above;

WHEREAS , as per condition (2.10) of the consent,Biomedical waste generated in the unit shall only be disposed through the common biomedical waste treatment and disposal facility of M/s IMAGE;

WHEREAS , as per condition(2.13) of the consent,the general waste, if any shall not be mixed with biomedical waste;

WHEREAS , as per condition(2.18)Solid Waste shall be disposed as per Solid Waste Management Rules, 2016;

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WHEREAS , as per condition (2.19) Plastic Waste Management Rules, and amendments shall be followed for the management of Plastic Waste.

WHEREAS, it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, foodwaste and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

WHEREAS ,the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent issued vide reference (1).

NOW THEREFORE you are hereby called upon to show cause, if any, within 7 days of receipt of this notice, why Board shall not initiate actions against you, including levying of environmental compensation, under the relevant sections of the Environment (Protection) Act 1986 and the aforementioned Rules.

Dated this the 18th days of December, 2024


CHAIRPERSON

o/c

To

M/s Regional Cancer Centre
Regional Cancer Centre, Medical College Campus,
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer
District Office, Thiruvananthapuram
3. Environmental Engineer-3, Head office
4. The Secretary, Thiruvananthapuram Corporation.

True copy

Annexure R6CB

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ. തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

18.12.2024

Regd.A/D

SHOW CAUSE NOTICE

Sub: - Non Compliance of Rules under Environment (Protection) Act,
1986 -reg.

Ref: - (1) Consent No. PCB/RO/TVM/ICO-R/04/2020 dated
07/10/2020

(2) Reports on dailies on 17/12/2024 regarding the illegal
dumping waste in Tamil Nadu.

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control Of Pollution) Act,1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and rules thereunder in the State of Kerala;

WHEREAS , M/s. Credence Hospital Pvt. Ltd, near Ulloor Bridge, Ulloor Medical College P.O, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS , you are bound to comply with the conditions mentioned in the consent issued to you vide reference cited (1) above;

WHEREAS , as per condition number 5.4 of the consent to operate issued to you, Biomedical Waste, except liquid waste, generated in your Hospital shall be disposed through IMAGE ;

WHEREAS ,as per condition no.5.5,garbage shall be disposed through biogas plant;

WHEREAS, it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, foodwaste and plastic waste from your health care facility are found to be dumped at multiple

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locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

WHEREAS ,the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the consent issued vide reference (1).

NOW THEREFORE you are hereby called upon to show cause, if any, within 7 days of receipt of this notice, why Board shall not initiate actions against you, including levying of environmental compensation, under the relevant sections of the Environment (Protection) Act 1986 and the aforementioned Rules.

Dated this the 18th days of December, 2024


CHAIRPERSON
o/c

To

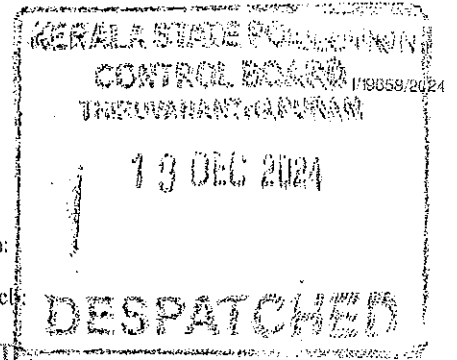
M/s Credence Hospital,
Ulloor Medical College P.O,
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer
District Office, Thiruvananthapuram
3. Environmental Engineer-3, Head office
4. The Secretary, Thiruvananthapuram Corporation

True Copy

Annexure R6CC



Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151

e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ. തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

18-12-2024

Regd.A/D

SHOW CAUSE NOTICE

Sub: - Non Compliance of Rules under Environment (Protection),
1986 Act -reg.

- Ref: -
1. Consent No. PCB/RO/TVM/ICO /10029949/2024 issued on 23/04/2024
 2. Lr no. T3/TNPCB/BMW/F.31777/2024-1. dated 18.12.2024 from the Chairperson of Tamil Nadu Pollution Control Board

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control Of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and rules there under in the State of Kerala;

WHEREAS , M/s. Kovalam Resort Pvt. Ltd, The Leela Kovalam, A Raviz Hotel, Kovalam Beach, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS , you are bound to comply with the conditions mentioned in the consent issued to you vide order cited above;

WHEREAS , as per the consent condition 2.7 of the consent, proper Solid Waste Management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of Solid Waste including garbage shall be provided as per Solid Waste Management Rules, 2016 and the facility shall be maintained properly.

WHEREAS ,Biodegradable waste shall be segregated from non biodegradable waste at source. Biodegradable waste shall be treated in

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biobins/aerobins/ biogas plants, Non-biodegradable waste shall be disposed to authorized collectors namely Harithakarma Sena for the disposal of wastes for authorized treatment;

WHEREAS , as per the consent condition 2.8, Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of Plastic Waste. Single use plastic ban as per notifications and orders of Kerala shall be strictly followed;

WHEREAS, Board has been informed ,vide letter under reference (2) that empty tins of soft drinks, used chappals and waste papers from your unit are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

WHEREAS , the above action is in gross violation of the various rules coming under Environment (Protection) Act;

NOW THEREFORE you are hereby called upon to show cause, if any, within 7 days of receipt of this notice, why Board shall not initiate actions against you, including levying of environmental compensation, under the relevant sections of the Environment (Protection) Act 1986 and the aforementioned Rules.

Dated this the 18th day of December, 2024

Signed by

Sreekala S

Date: 18-12-2024 17:32:26

CHAIRPERSON

o/c

To

M/s Kovalam Resort Pvt Ltd
The Leela Kovalam
A Raviz Hotel, Kovalam Beach
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer

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- District Office, Thiruvananthapuram
3. Environmental Engineer-3, Head office
 4. The Secretary, Thiruvananthapuram Corporation

True copy



TAMIL NADU POLLUTION CONTROL BOARD


From

Dr. Jayanthi. M. I.F.S.,
Chairperson,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600059.

To

The Chairperson,
Kerala State Pollution Control Board
Pattom P.O.,
Thiruvananthapuram - 695 004

Lr No. T3/TNPCB/BMW/F.31777/2024-1, Dated: 18.12.2024

Madam,

Sub: Tamil Nadu Pollution Control Board – Illegal transport of Biomedical Waste, food and plastic waste from Kerala to Tamil Nadu –News article published in the New Indian Express dated 17.12.2024 titled **“Kerala’s Medical waste dumped in Nellai Villages”**-To take necessary action to stop transportation and dumping of bio-medical wastes/Solid Wastes/plastic wastes into Tamil Nadu – Reg.

- Ref:**
1. Lr. No.TS4/TNPCB/31777/BMW/2019 Dt:21.03.2019
 2. Lr. No.T4/TNPCB/BMW/31777/2018-1 Dt:31.12.2019
 3. Lr. No.T1/TNPCB/BMW/F.31777/2022-1 Dt:27.08.2022
 4. Lr. No.T3/TNPCB/BMW/F.31777/2023 Dt:22.11.2023
 5. Complaint petition received from Thiru. Sivashanmugam, Kodaganallur Panchayat, Tirunelveli dated 09.12.2024
 6. News article published in the New Indian Express dated 17.12.2024 titled “Kerala's Medical waste dumped in Nellai Villages” (Copy enclosed)
 7. Lr. Na. ka .No. C1/CILTNV/111/2024 dated 16.12.2024
 8. Letter No. DEE/TNPCB/TNV/Tech-60/2024 dated 17/12/2024 (Copy enclosed)

I am to invite kind attention to the references 1st to 4th cited, wherein the Kerala State Pollution Control Board was requested to take necessary action against the violators of BMW Rules, 2016 for not collecting, transporting and carrying out disposal through the Common Bio Medical Waste Treatment Facilities thereby carrying out illegal dumping of wastes to the neighbouring states and to stop transportation and dumping of any solid wastes or Bio medical wastes to Tamil Nadu.

Further, it was requested to take the issue seriously and take appropriate measures to curtail the unauthorised movement of the BMW and solid wastes and further dumping of the same in Tamil Nadu.

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Meanwhile, a complaint petition dated 09.12.2024 has been received from Thiru. Sivashanmugam, Kodaganallur Panchayat, Tirunelveli stating that Bio Medical Wastes and plastic wastes are being dumped near Subham Paper (Pvt), Palavur Village, Pappakudi Panchayat, Tirunelveli district.

In this regard, it is also informed that two FIRs: No. 14058526 and No. 14058526 dated 16.12.2024 have been filed by the public and the VAO, Palavur Village, Pappakudi Panchayat, Tirunelveli district against the unidentified vehicle that brought and dumped the wastes.

Now, a news article titled "Kerala's Medical waste dumped in Nellai Villages" has been published in the New Indian Express dated 17.12.2024 stating that a huge volume of Kerala's biomedical, food and plastic waste, particularly from Thiruvananthapuram Regional Cancer Centre (RCC) and Credence Private Hospital, has been dumped at multiple locations, including on patta lands and a water body in Kodaganallur and Palavur villages.

Further, the District Collector, Tirunelveli has instructed the Superintendent of Police, Tirunelveli, Revenue Divisional Officer, Tirunelveli, Assistant Director, Panchayats, Tirunelveli and District Environmental Engineer, Tirunelveli to inspect and furnish the action taken report vide reference 7th cited.

In this regard, the DEE/TNV has inspected the said site on 17.12.2024 and reported the following vide reference 8th cited:

1. It was observed that Hotel Wastes & General solid wastes such as oil pouches, plastic covers, etc. and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped and no Biomedical wastes were noticed except unused syringes having expiry date upto 2027.
2. Data sheets of Regional Cancer Centre, Trivandrum and Hotel wastes from The Leela, Kovalam, A RAVIZ Hotel were found to be dumped.
3. Empty tins of Soft drinks, used chappels, Waste papers from Hotel of Leela Kovalam were noticed at the above said sites.
4. Certain portion of Solid waste including the glass bottles, napkins, paper waste was found in a partially burnt condition.

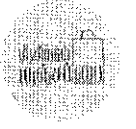
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(9)



TAMIL NADU POLLUTION CONTROL BOARD



5. In this regard, the Block Development Officer, Pappakudi and TNPCB is taking steps to remove the mixed solid waste and the unused syringes through the Common Bio-medical Wastes Treatment facility namely M/s. Aseptic Systems Bio Medical Waste Management Company, S.F. No. 1024, 1025/1,3 etc., Paapan Kulam Village, Nanguneri Taluk, Tirunelveli District.

In light of the repeated incidents being reported regarding illegal dumping of wastes from the State of Kerala to Tamil Nadu, the following immediate action is requested at your end:

1. To initiate necessary legal action against Regional Cancer Centre, Trivandrum for illegal transportation and dumping of the mixed Solid waste/ Bio medical waste in the State of Tamil Nadu.
2. To initiate necessary legal action against The Leela, Kovalam, A RAVIZ Hotel for illegal transportation and dumping of the mixed Solid waste in the State of Tamil Nadu.
3. To ensure vigil monitoring at the border areas of Kerala and Tamil Nadu by the Police department and Transport department officials to prevent illegal transportation of wastes into the State of Tamil Nadu on a continuous basis.

Encl: As above

Copy submitted to:

The Principal Secretary to the Government,
Environment, Climate Change & Forests Department,
Govt. of Tamil Nadu,
Secretariat, Chennai.

S. L.
18/12/24
For Chairperson
[Signature]
18/12/24

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TAMIL NADU POLLUTION CONTROL BOARD

From

Tmt. S.V.Kalaivani M.Tech.,
District Environmental Engineer(FAC),
Tamil Nadu Pollution Control Board
30/2, SIDCO Industrial Estate,
Pettai, Tirunelveli-627010

To

The Chairperson,
Tamilnadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai -600 032.

Letter No. DEE/TNPCB/TNV/Tech - 60/2024 dated:17/12/2024

Sir,

Sub: TNPCB – O/o. DEE, Tirunelveli – Illegal dumping of Solid wasted and Bio Medical Waste from Regional Cancer Centre, Trivandrum, Kerala in Kodaganallur and Palavoor Panchayat areas, Tirunelveli District –Action taken report- submitted – Reg.

- Ref:**
1. CM Cell Petition No. 10621746 Dated: 09.12.2024 received from Thiru. Shiva sanmugam, Kodaganallur Panchayat, Tirunelveli District.
 2. T.O. Letter dated: 11.12.2024 addressed to Block Development Officer, Pappakudi Panchayat Union, Pappakudi.
 3. Press News appeared in Dinakaran dated 17.12.2024 (Copy submitted).
 4. District Collector's Lr. Na.ka.No.:C1/COLTNV/111/2024 Dated:16/12/2024 received on 17.12.2024.

With reference to the above, I submit to inform that a complaint was received through Mudhalvarin Mugavari (IIPGCMS) from Thiru. ShivaShanmugam, Kodaganallur Panchayat, Tirunelveli District vide ref 1st cited stating that Bio Medical Waste and Plastic waste were dumped near to M/s. Subam Papers, Palavoor Village, Pappakudi Panchayat, Tirunelveli District. Based on the complaint, the site was inspected by Assistant Environmental Engineer of this office on 11.12.2024 and observed that no Bio Medical Wastes were found and only mixed solid waste were found to be dumped.

In view of the above, Block Development Officer, Pappakudi Panchayat Union was requested to segregate and dispose the solid waste as per Solid Waste Management Rules – 2016 vide reference 2nd cited.

In mean time, a press news was released in Dhinakaran newspaper on 17.12.2024 vide ref 4th cited stating that Tonnes of Bio medical wastes and mixed solid wastes from Kerala were dumped in Farm lands of Kodaganallur and Palavoor Panchayat areas, Tirunelveli District. Further, the District Collector, Tirunelveli has instructed the Superintendent of Police, Tirunelveli, Revenue Divisional Officer, Tirunelveli, Assistant Director, Panchayats, Tirunelveli and District Environmental

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In view of the above, the said areas of Kodaganallur and Palavoor Panchayats, Tirunelveli District were inspected by DEE, TNPCB, Tirunelveli along with AE on 17.12.2024. During inspection, it was observed that the general solid wastes such as oil pouches, plastic covers, etc and Bio medical wastes such as unused syringes, Tablet covers (paper only), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum and Hotel wastes from the Leela Kovalam A RAVIZ Hotel were found to be dumped. The photographs along with Latitude and Longitude taken during inspection is enclosed vide Annexure.

In this regard, FIR was filed by Village Administrative Officer of Palavoor Village at Suthamalli Police Station regarding the illegal disposal of Solid waste at Palavoor panchayat limit and for the illegal disposal of Solid waste at kodaganallur panchayat limit FIR was filled by the land owner of pathmavathi farms at Suthamalli Police Station (Copy enclosed).

During the time of inspection, the following observations were made

1. It was observed that Hotel Wastes & General solid wastes such as oil pouches, plastic covers, etc. and Bio medical wastes such as unused syringes, Tablet covers(paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped. and no Biomedical wastes were noticed except unused syringes having expiry date upto 2027.
2. Empty tins of Soft drinks, Used chappels, Waste papers from Hotel of Leela Kovalam were noticed at the above said sites.
3. Certain portion of Solid waste including the glass bottles, napkins, paper waste were found in a partially burnt condition.
4. In this regard, the Block Development Officer, Pappakudi and TNPCB is taking steps to remove the mixed solid waste and the unused syringes through the Common Bio-medical Wastes Treatment facility namely M/s. Aseptic Systems Bio Medical Waste Management Company, S.F. No. 1024, 1025/1,3 etc., Paapan Kulam Village, Nanguneri Taluk, Tirunelveli District

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It is also, submitted that the Hon'ble NGT (SZ) in O.A.No. 100 of 2021 vide order dated: 01.11.2021 has directed as follows.

"18. The Chief Secretary, State of Kerala is directed to look into the issue as dumping of waste including the Bio-Medical Waste without disposing the same in a scientific manner as provided under the respective Waste Management Rules, including the Bio-Medical Waste Management Rules, 2016 the neighbouring State, without discharging their responsibility for providing necessary facility within their State, cannot be encouraged. This is a matter to be seriously gone into by the Chief Secretary and necessary steps will have to be taken against the local bodies, who are responsible for the same instead of merely issuing a Circular for carrying out the guidelines. So, we direct the Chief Secretary, State of Kerala to file a detailed report regarding these aspects mentioned above and the effective were taken by them against the erring Municipal Corporation and the local bodies for violating the Waste Management Rules, instead of taking steps to dispose of the same within their jurisdiction illegally transporting the same to the neighbouring district in Tamil Nadu and the disposing the same in an unscientific manner projecting health hazards to the people in that locality. The Kerala State Pollution Control Board (KAPCB) is also directed to enquire about the matter and to file a detailed report in this regard".


Further, it is submitted that the following directions may please be issued to the competent authorities of Kerala State to take action against the violators.

1. To initiate necessary legal action against Regional Cancer Centre, Trivandrum for illegal transportation and dumping of the Mixed Solid Waste / Bio Medical Waste in the State of Tamilnadu.
2. To initiate necessary legal action against the Hotel Leela Kovalam A RAVIZ for illegal transportation and dumping of the Mixed Solid Waste in the State of Tamilnadu.

It is also submitted that necessary compensation may be levied from the above said violators under "Polluter Pay Principles (PPP)" as per the Solid Waste Management Rules-2016 and Hon'ble Court Orders.

This is submitted for favour of kind information and necessary further action please.

Encl: As above

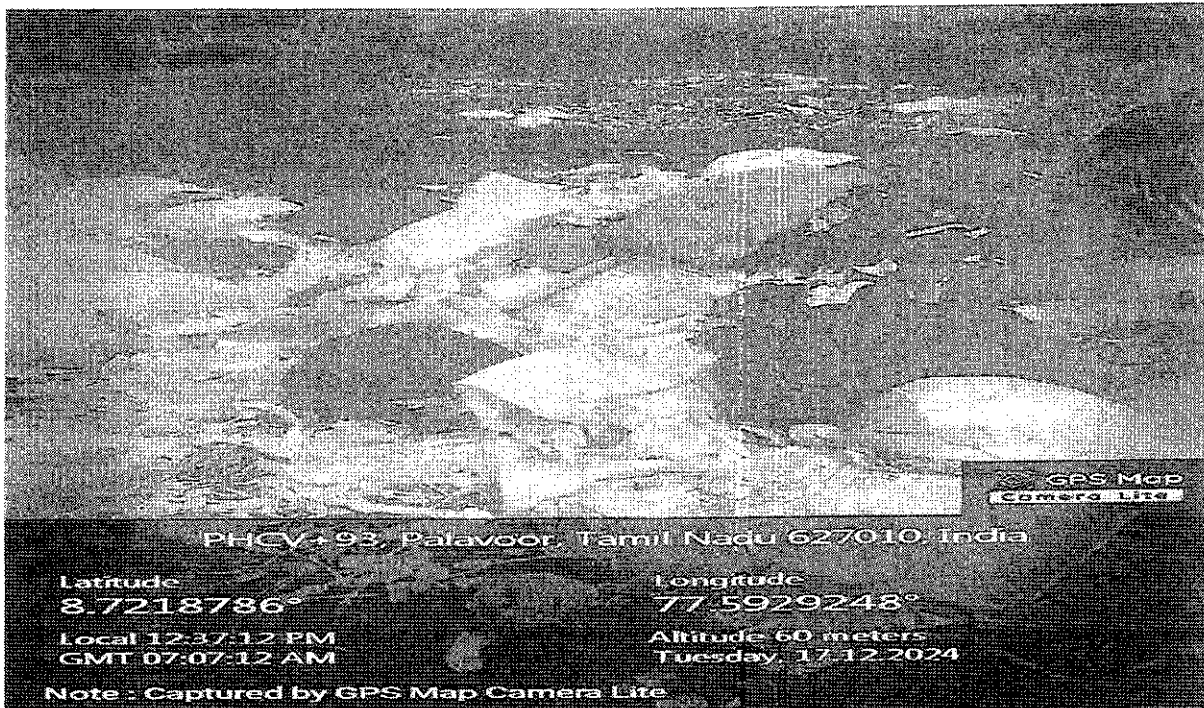

District Environmental Engineer (FAC),
Tamilnadu Pollution Control Board,
Tirunelveli

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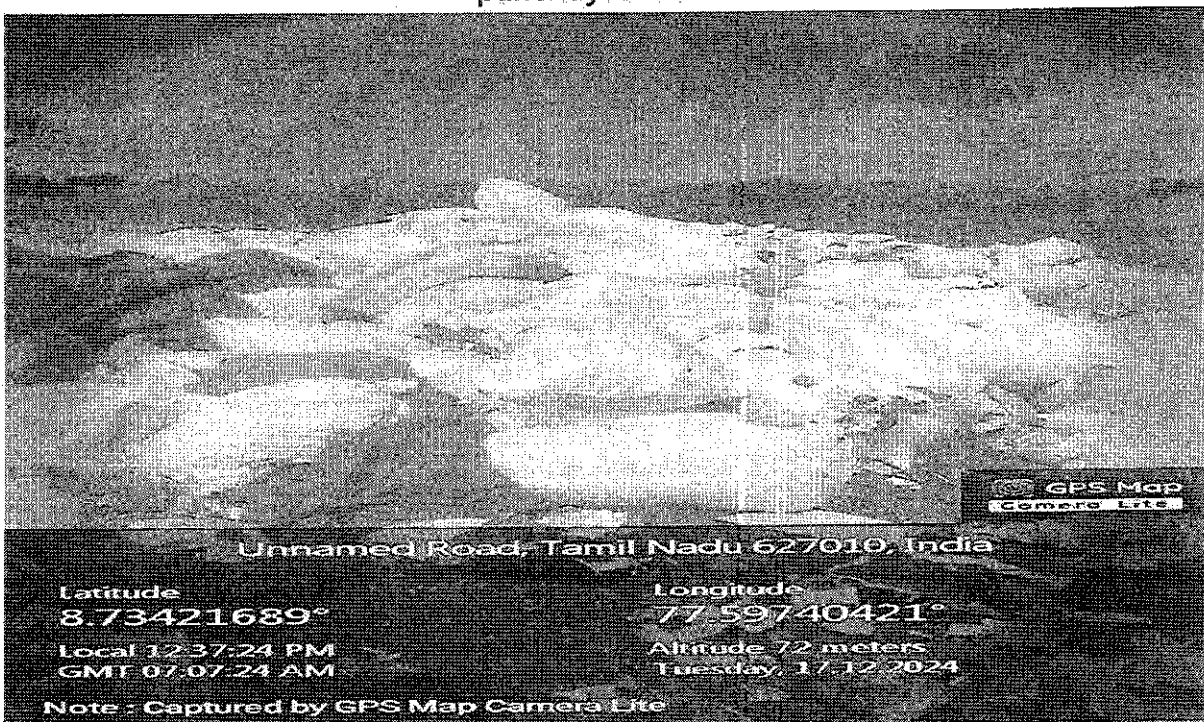
Copy submitted to the Member Secretary, TNPCB, Chennai for favour of kind information please

Copy Submitted to the JCEE(M), TNPCB, Tirunelveli for favour of kind information please

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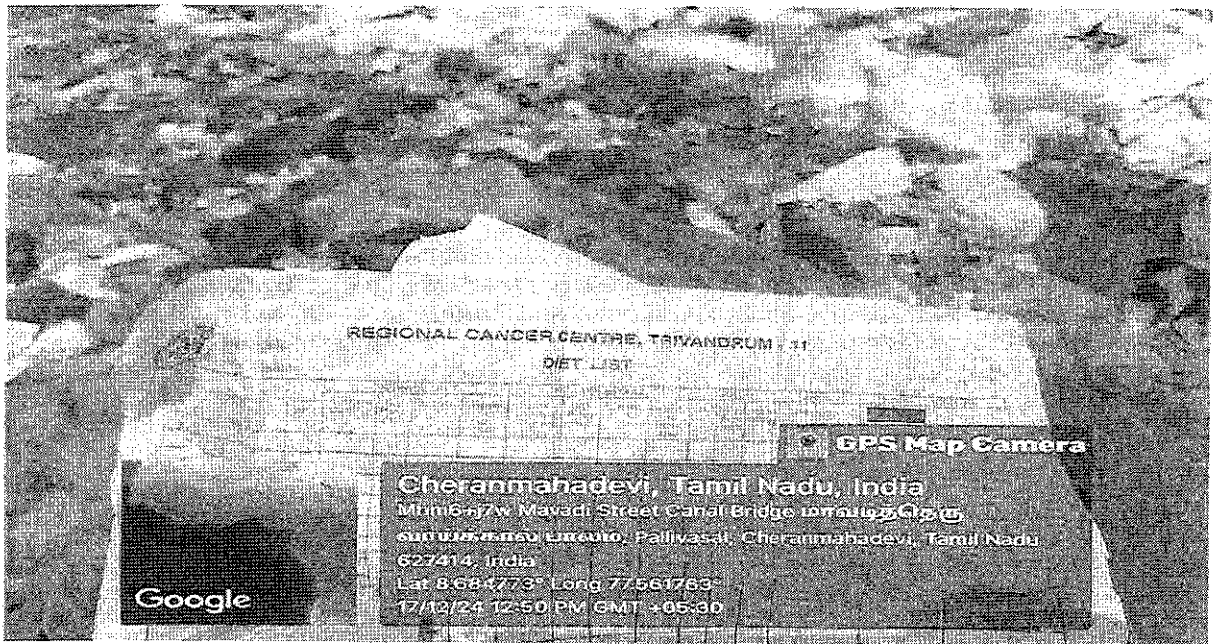


Photograph showing the dumped solid waste and plastic waste at Palavoor panchayat limit



Photograph showing the dumped mixed solid waste at Palavoor panchayat limit

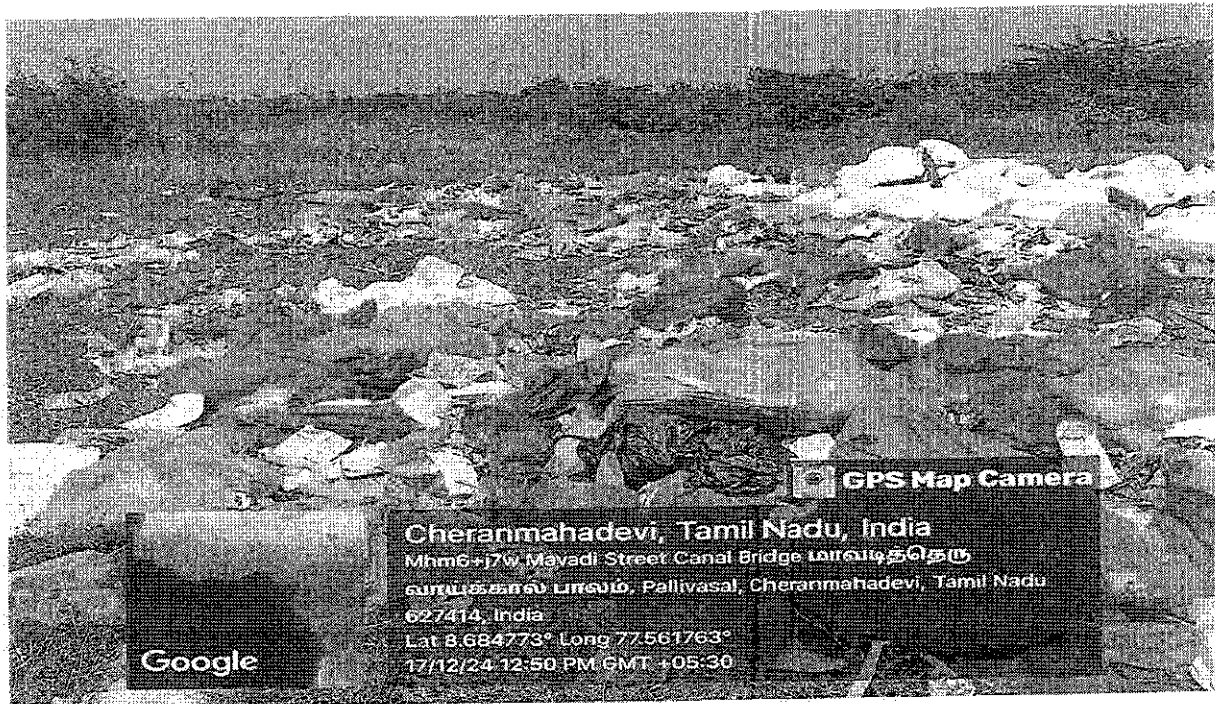
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Photographs showing the Data sheet of Regional Cancer Centre, Trivandrum at Kodaganallur panchayat limit



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Photographs showing the general solid waste such as Oil pouches and Plastic covers etc at Kodaganallur panchayat limit



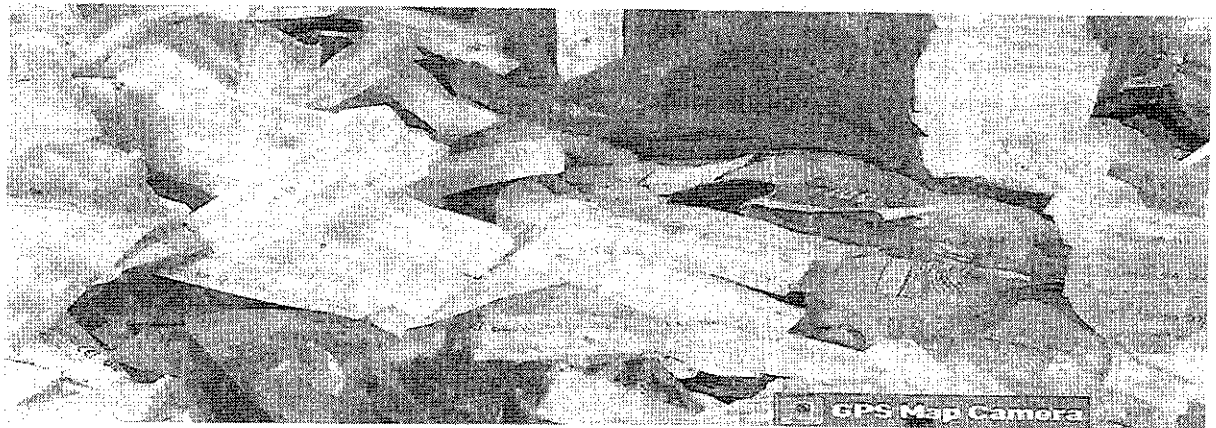
Photographs showing Bio Hazard bags filled with general solid waste such as Oil pouches and Plastic covers etc at Kodaganallur panchayat limit. However, no Bio-medical Waste were found inside the bag

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ANNEXURE
ILLEGAL DISPOSAL OF MIXED SOLID WASTE AND HOTEL WASTE AT
KODAGANALLUR AND PALAVOOR PANCHAYAT LIMIT AREAS



Photographs showing the syringe covers and carton boxes at Kodaganallur panchayat limit



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THE LEELA KOVALAM A RAVIZ HOTEL

Date: 06th December 2024

Dear Guest

A warm welcome back to God's Own Country- Kerala. Thank you for choosing The Leela Kovalam, A Raviz Hotel, where the philosophy is Atithi Devo Bhava- the guest is God.

With 188 guest rooms, suites and the historic Kovalam Palace suites, this cliff-top resort ensconced in a grove of coconut trees, lapped by emerald seas, offers you the panoramic vistas of the stunning sea and breathtaking views of the sunset.

The Tides, a beach front open-air restaurant. Open for casual and romantic dinners, this outlet serves pan Asian and signature seafood grills.

You may join us for lunch or dinner to experience the taste authentic Kerala variety and indulge in the elaborate buffet of delicacies at **The Terrace**, our all-day dining restaurant.

Unwind with a good book and the delectable taste of freshly baked delights, aromatic coffee, and impeccable beverages at **The Bistro** by the patio.

Located one level below the main pool deck, **The Sky Bar** offers a relaxed alfresco rooftop dining experience. Enjoy creative signature cocktails, refreshing mocktails, and a tempting array of snacks and tapas in a relaxed alfresco setting.

Experience the allure of **The Jazz and Blues Bar**, where the spirit of jazz comes alive, inviting you to be a part of its rich history and artistic essence. **Private Dining** is available round the clock.

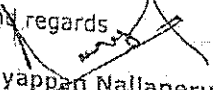
Unravel the magic of the age-old science of life at the award-winning **Favorite Kerala Ayurveda and Spa**. Be it relaxation or a therapeutic treatment that you seek, this sprawling retreat, spread across 8000 sq ft with a yoga pavilion and 12 treatment rooms, promises to rejuvenate your spirit and heal your soul.

Discover **Aaramam**, our 5-acre organic vegetable garden. Immerse yourself in the joy of harvesting fresh produce. Experience a unique culinary journey as our skilled chefs create personalized dishes, tailored to your tastes, using hand-picked vegetables from the garden.

Explore our new bath amenities, **Tishya** by The Leela; exclusively crafted for The Leela Palaces, Hotels, and Resorts. The scent draws inspiration from the national flower, the lotus, and the rare Neelakurinji that blooms once every 12 years.

We are happy to invite you to our sister hotel **The Leela Ashtamudi, A Raviz Hotel**, ensconced between the pristine backwaters of Ashtamudi lake and the otherworldly corals on the shore. Elegance, culture, poised in harmony with local history, the resort very evidently enchants and magnifies the spirit and legacy of the land.

Please feel free to contact our Front Desk associates on extension "0" or me for any assistance you may require during your stay. Wishing you a very enjoyable and memorable stay.

Kind regards,

Ayyappan Nallaperumal

General Manager

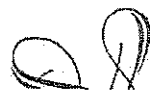
The Leela Kovalam, A Raviz Hotel

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ela.com www.theleela.com

REGIONAL CANCER CENTRE
THIRUVANANTHAPURAM

NAME: DEVANANDA R
 AGE: 11 Female FC H
 24C084
 Patient Identification

സെൻട്രൽ വീനസ് കത്തീറ്റർ ഇടുന്നതിനുള്ള സമ്മതപത്രം

മരുന്ന് കുത്തിവെയ്ക്കാനുള്ള ഞരമ്പ് കിട്ടാൻ ബുദ്ധിമുട്ടുള്ള രോഗികളിൽ ദീർഘകാല/പ്രസക്ത കീമോതെറാപ്പി എടുക്കുന്നതിനായി കയ്യിലെ ഞരമ്പിലൂടെ സെൻട്രൽ വീനസ് കത്തീറ്റർ എന്ന ഒരു ട്യൂബ് ഹൃദയത്തിനടുത്തുള്ള വലിയ രക്തക്കുഴലിൽ എത്തിച്ച് ആ ട്യൂബിലൂടെ മരുന്ന് കടത്തിവിടുന്നതിന്റെ ആവശ്യകതയെക്കുറിച്ച് ഡോക്ടർ / സിസ്റ്റർ മനസ്സിലാക്കിത്തന്നു. ആ ട്യൂബ് ദീർഘകാലം ഉള്ളിൽ കിടക്കുന്നതുകൊണ്ടുള്ള പ്രത്യഘാതങ്ങളായ അണുബാധ, ധമനികളിൽ ഉണ്ടാകുന്ന രക്തം കട്ടപിടിക്കൽ, കത്തീറ്റർ ഇടുന്ന ഭാഗം മരവിപ്പിക്കുന്നതിനുവേണ്ടി തരുന്ന ഇഞ്ചക്ഷന്റെ റിയാക്ഷൻ, ആക്സ്മികമായി ട്യൂബ് മുറിഞ്ഞുപോയാൽ ചെയ്യേണ്ടുന്ന പ്രഥമശുശ്രൂഷ എന്നിവയെക്കുറിച്ചും, ട്യൂബ് ഹൃദയത്തിനുള്ളിൽ കടന്നാൽ ഉണ്ടായേക്കാവുന്ന ഗുരുതര പ്രത്യഘാതങ്ങളെക്കുറിച്ചും വ്യക്തമായി വിവരിച്ചു ബോധിപ്പിച്ചുതന്നിട്ടുണ്ട്. ഇതെല്ലാം അറിഞ്ഞുകൊണ്ടുതന്നെ സെൻട്രൽ വീനസ് കത്തീറ്ററിടാൻ പൂർണ്ണമനസ്സാൽ സമ്മതിച്ചുകൊള്ളുന്നു.

ദീർഘകാലം ഉപയോഗിക്കാവുന്ന വീനസ് കത്തീറ്ററുടെ പരിചരണം ഉൾക്കൊണ്ടുള്ള ലഘുലേഖ എനിക്ക് ലഭിച്ചിട്ടുണ്ട്.

തീയതി 20/11/24

രോഗിയുടെ പേര് Devananda R.
 ബന്ധുവിന്റെ പേര് Isha A
 ബന്ധം
 ആരോഗ്യശുശ്രൂഷകന്റെ പേര്

രോഗിയുടെ ഒപ്പ്
 ബന്ധുവിന്റെ ഒപ്പ് Isha
 ഒപ്പ്

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REGIONAL CANCER CENTRE THIRUVANANTHAPURAM

CONSENT LETTER FOR PLACEMENT OF CENTRAL VENOUS CATHETER

The doctor/sister explained the need to insert a tube called Central Venous Catheter through a vein in the hand into a large blood vessel near the heart for long term/short term chemotherapy in patients with difficulty in finding the vein to inject the medicine. The effects of having the tube in for long term such as infection, blood clots in the arteries, reaction to the injection given to numb the catheter site, first aid for accidental rupture of the tube, and the serious consequence if the tube enters the heart are clearly described. Knowing all this, it is wholeheartedly agreed to have a Central Venous Catheter inserted.

I have received a leaflet on the care of long term Venous Catheter.

Date: 20/11/2024

Name of the patient: Devananda R

Signature of patient:

Relatives name: Jisha G

Signature of Relative:

Relation :

Name of the person :

Signature:

undertaking healthcare

REGIONAL CANCER CENTRE, TRIVANDRUM - 11

DIET LIST



Ward : 1111

Date : 21/11/11

Bed Room	Name of Patients	Category	NORMAL DIET				SEMISOLID DIET				LIQUID			Remarks	Remarks	Remarks	
			Fat Free Diet Full	Salt Restr icted	Diabetic	Diabetic Salt Restr icted	Low Residual Diet full	Salt Restr icted	Diabetic	Diabetic Salt Restr icted	Fluid	Ryles tube feed	Jejunostomy				
11																	
12	M. J. Joseph	24/135															
13	M. J. Joseph	24/135															
14	M. J. Joseph	24/135			✓												
15	M. J. Joseph	24/135															
16	M. J. Joseph	24/135															
17	M. J. Joseph	24/135															
18	M. J. Joseph	24/135															
19	M. J. Joseph	24/135															
20	M. J. Joseph	24/135			✓												

Time :

Name and Signature of the Staff

RCC/MRD/NU/19

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Advertisement

Tamil Nadu

Kerala's medical waste dumped in Nellai villages

When TNIE visited the spot on Monday, landowners alleged that no action was taken despite complaints.



Huge volume of Kerala's biomedical, food, and plastic wastes have been dumped in multiple locations in Tirunelveli's Kodakanallur and Pazhavur panchayats. Photo | Express

Thinakaran Rajamani

Updated on: 17 Dec 2024, 7:34 am · 2 min read



TIRUNELVELI: A huge volume of Kerala's biomedical, food and plastic waste, particularly from Thiruvananthapuram Regional Cancer Centre (RCC) and Credence Private Hospital, has been dumped at multiple locations, including on patta lands and a waterbody in Kodaganallur and Palavoor villages. When TNIE visited the spot on Monday, landowners alleged that no action was taken despite complaints.



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12/18/24, 2:22 PM

Kerala's medical waste dumped in Nellai villages



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burning it. As this dumping occurs at night, we cannot catch the culprits. We suspect that trucks, which come from Kerala to carry load from a paper mill in the vicinity, bring in this waste," said J Santhanam, the supervisor of a tract of land in Kodaganallur village.

"I filed a complaint with the Suthamalli police last month. Since they did not register a case, I complained to the CM's Special Cell on December 2. However, no action has been taken. The police can trace the trucks by locating them through CCTV cameras, installed near the Tasmac outlet, paper mill and a quarry. Waste has been dumped at five locations across 40 acres of land. However, neither the police nor the revenue officials visited the spot. In fact, after complaining to the police, three loads of waste were dumped on my land," said Santhanam. M Subbaiah, a cattle farmer, said, "I herd my cattle in Palavoor village. My goats fell ill recently after drinking water contaminated with biomedical waste."

Another woman cattle farmer said the local body officials were indifferent about taking action against the menace despite oral complaints. Santhanam demanded that the state government take steps to send the waste back to Kerala to prevent further illegal transportation of such waste. District Collector Dr K P Karthikeyan told TNIE that he has asked the local body officials and the Tamil Nadu Pollution Control Board to take action as per law.

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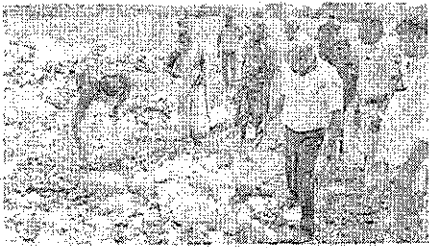
Download the TNIE app to stay with us and follow the latest

kerala medical waste Nellai villages

Show Comments

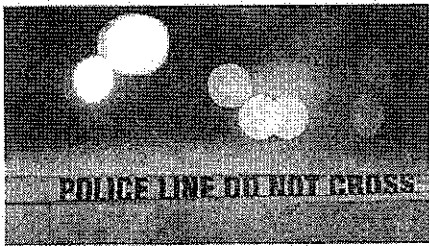
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Related Stories



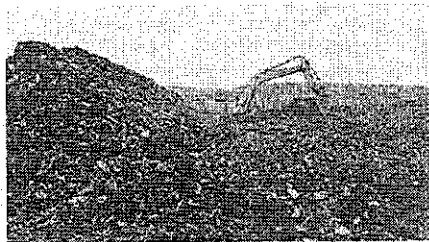
Kerala waste dumped in Nellore villages; police register two cases after 37 days

Thinekaran Rajamani · 7 hours ago



Severed human head found in garbage dump in Kolkata's Tollygunge

PTI · 13 Dec 2024



Stench from Vellore dump yard a constant woe, find solution, ex-Minister Velumani urges Tamil Nadu govt

Express News Service · 12 Dec 2024

The environmental cost of convenience

Anuradha Goyal · 17 Nov 2024

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Kerala's medical waste dumped in Nellore villages



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Annexure R6 (E)

PROCEEDINGS

(Present: Er.Sreekala .S., Chairperson)

Sub:- Violation of provisions of Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 - M/s Kovalam Resort Pvt Ltd, The Leela Kovalam, A Raviz Hotel, Kovalam Beach, Thiruvananthapuram - Illegal Dumping of waste - Issuing authorisation to initiate legal action under Section 19 of the Environment (Protection) Act, 1986 - reg

KERALA STATE POLLUTION CONTROL BOARD

KSPCB/2089/2024-EE-1

Thiruvananthapuram, Dated: 19 /12/2024

- Read: 1) Letter No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board
2) Consent No. PCB/RO/TVM/ICO /10029949/2024 issued on 23/04/2024.

ORDER

It has come to the notice of the Board, through newspaper dated 17/12/2024, that biomedical waste, food waste and plastic waste from the state has been dumped at multiple locations in Kodaganallur and Palavur villages in Thirunelveli District of Tamil Nadu. The matter was further informed by the Chairperson of Tamil Nadu Pollution Control Board, vide ref cited (2). The District Environmental Engineer, Tirunelveli has inspected the said site on 17/12/2024 and as per the report, empty tins of soft drinks, used chappals and waste papers from Hotel of Leela Kovalam were found to be dumped in the aforesaid site.

The above action is in gross violation of the provisions of Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016 and the conditions stipulated in the consent, cited 2nd, issued to the unit.

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dc

In light of the above, it is decided to initiate legal action against M/s Kovalam Resort Pvt Ltd, The Leela Kovalam, A Raviz Hotel, Kovalam Beach, Thiruvananthapuram. Er. Sabah Nazeemudeen, Environmental Engineer, District Office, Thiruvananthapuram is hereby authorised under Section 19 of Environment (Protection) Act, 1986, to take necessary steps to take legal action.


CHAIRPERSON

To

Er. Sabah Nazeemudeen
Environmental Engineer
District Office
Thiruvananthapuram

Copy to:

1. CA to Chairperson/ Member Secretary/ The Chief Environmental Engineer, Head Office
2. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram
3. The Environmental Engineer Legal Cell, Ernakulam

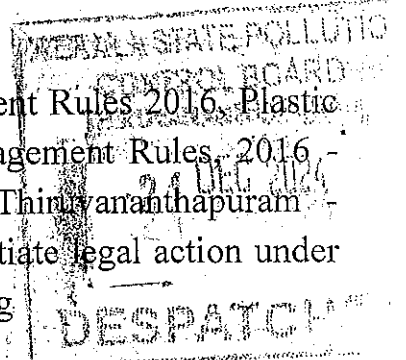
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Annexure R6CF)

PROCEEDINGS

(Present: Er.Sreekala .S., Chairperson)

Sub:- Violation of provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 - Regional Cancer Centre, Medical College Campus, Thiruvananthapuram - Illegal Dumping of waste - Issuing authorisation to initiate legal action under Section 19 of the Environment (Protection) Act, 1986 - reg

**KERALA STATE POLLUTION CONTROL BOARD**

KSPCB/2089/2024-EE-1

Thiruvananthapuram, Dated: 19/12/2024

- Read: 1) Reports on dailies on 17/12/2024 regarding the illegal dumping of waste to Tamil Nadu
- 2) Letter No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board
- 3) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28/02/2024

ORDER

It has come to the notice of the Board, through newspaper dated 17/12/2024, that biomedical waste, food waste and plastic waste from M/s Regional Cancer Centre, Medical College Campus, Thiruvananthapuram has been dumped at multiple locations in Kodaganallur and Palavur villages in Thirunelveli District of Tamil Nadu. The matter was further informed by the Chairperson of Tamil Nadu Pollution Control Board, vide ref cited (2). The District Environmental Engineer, Tirunelveli has inspected the said site on 17/12/2024 and as per the report the general Solid Wastes such as oil pouches, plastic covers etc., and Hospital wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the aforesaid site.

True copy

o/c.

The above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent, cited (3), issued to the unit.

In light of the above, it is decided to initiate legal action against M/s Regional Cancer Centre, Medical College Campus, Thiruvananthapuram. Er. Saritha. R, Assistant Environmental Engineer, District Office, Thiruvananthapuram is hereby authorised under Section 19 of the Environment (Protection) Act, 1986, to take necessary steps to take legal action.


CHAIRPERSON

To

Er. Saritha. R
Assistant Environmental Engineer
District Office
Thiruvananthapuram

Copy to:

1. CA to Chairperson/ Member Secretary/ The Chief Environmental Engineer, Head Office
2. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram
3. The Environmental Engineer Legal Cell, Ernakulam
4. The Environmental Engineer District Office, Thiruvananthapuram

True copy

Annexure R6 (G)

PROCEEDINGS

(Present: Er.Sreekala .S., Chairperson)

Sub:- Violation of provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 - M/s Credence Hospital, Ulloor, Medical College P.O, Thiruvananthapuram - Illegal Dumping of waste - Issuing authorisation to initiate legal action under the provision of Section 19 of the Environment (Protection) Act, 1986 - reg

KERALA STATE POLLUTION CONTROL BOARD

KSPCB/2089/2024-EE-1

Thiruvananthapuram, Dated: 19 /12/2024

- Read: 1) Reports on dailies on 17/12/2024 regarding the illegal dumping of waste to Tamil Nadu
2) Letter No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board
3) Consent No.PCB/TVM-DO/ICO (R)/HSP/328/2012 dated 26/07/2012
4) Consent No. PCB/RO/TVM/ICO-R/04/2020 dated 07/10/2020

ORDER

It has come to the notice of the Board, through newspaper dated 17/12/2024, that biomedical waste, food waste and plastic waste from M/s Credence Hospital, Ulloor, Medical College P.O, Thiruvananthapuram has been dumped at multiple locations in Kodaganallur and Palavur villages in Thirunelveli District of Tamil Nadu. The same was also communicated by the Chairperson of Tamil Nadu Pollution Control Board, vide ref cited (2).

The above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste

True copy

o/c

Management Rules, 2016 and the conditions stipulated in the consent, cited 3rd, issued to the unit.

In light of the above, it is decided to initiate legal action against M/s Credence Hospital, Ulloor, Medical College P.O, Thiruvananthapuram and Er. Sreetha A.M, Assistant Environmental Engineer, Regional Office, Thiruvananthapuram is hereby authorised under Section 19 of Environment (Protection) Act, 1986, to take necessary steps to take legal action.


CHAIRPERSON

To

Er. Sreetha A.M
Assistant Environmental Engineer
Regional Office
Thiruvananthapuram

Copy to:

1. CA to Chairperson/ Member Secretary/ The Chief Environmental Engineer, Head Office
2. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram
3. The Environmental Engineer Legal Cell, Ernakulam
4. The Environmental Engineer District Office, Thiruvananthapuram

True Copy

Annexure R6(H)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

19-12-2024

- Ref: - (1) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28/02/2024
- (2) Reports on dailies on 17/12/2024 regarding the illegal dumping of waste to Tamil Nadu.
- (3) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board
- (4) Report of inspection conducted on 18/12/2024 from the District Office, Thiruvananthapuram.
- (5) Show cause notice of even number dated 18/12/2024

CONSENT REVOKE INTENTION NOTICE

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control Of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and the rules there under in the State of Kerala;

WHEREAS, M/s. Regional Cancer Centre, Medical College Campus, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS, you are bound to comply with the conditions mentioned in the consent issued to you vide reference cited (1) above;

WHEREAS, as per condition (2.10) Biomedical waste generated in the unit shall only be disposed through the common biomedical waste treatment and disposal facility of M/s IMAGE;

WHEREAS, as per condition (2.13) of the Consent, the general waste if any shall not be mixed with biomedical waste;

WHEREAS, as per condition (2.18) of the Consent, Solid Waste shall

True copy

o/c

be disposed as per Solid Waste Management Rules, 2016;

WHEREAS, as per condition (2.19) of the Consent, Plastic Waste Management Rules, and amendments shall be followed for the management of Plastic Waste;

WHEREAS, it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, food waste and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodayganallur and Palavoor villages in Thirunelveli District of Tamil Nadu;

WHEREAS, it was informed, vide ref cited (3), that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site;

WHEREAS, the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent issued, vide reference (1);

WHEREAS, during the inspection conducted on 18/12/2024 at the unit, it was noticed that some general wastes are kept inside the bio medical waste segregation area in green covers thereby creating chances of mixing of Bio Medical Waste with general waste.

WHEREAS, Notice has been issued to you, vide ref cited (5), pointing out the aforesaid violations.

NOW THEREFORE the Board intends to revoke the consent issued to you, vide ref cited (1), due to the above reasons. You are hereby directed to Show Cause if any within 7 days of receipt of this Notice as to why the Consent to Operate issued to you shall not be revoked;

Dated this the 19th day of December, 2024


CHAIRPERSON

To

M/s Regional Cancer Centre
Regional Cancer Centre, Medical College Campus,

True copy

Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office
4. The Secretary, Thiruvananthapuram Corporation

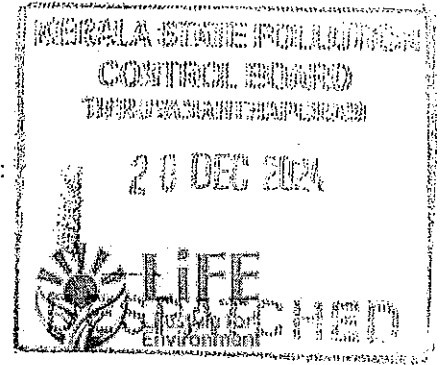
True copy

Annexure R 6 (I)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

19-12-2024

- Ref: - (1) Consent No.PCB/TVM-DO/ICO (R)/HSP/328/2012 dated 26/07/2012
- (2) Consent No. PCB/RO/TVM/ICO-R/04/2020 dated 07/10/2020
- (3) Reports on dailies on 17/12/2024 regarding the illegal dumping of waste in Tamil Nadu.
- (4) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board.
- (5) Show cause notice of even number dated 18/12/2024

CONSENT REVOKE INTENTION NOTICE

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and rules there under in the State of Kerala;

WHEREAS, M/s. Credence Hospital Pvt. Ltd, near Ulloor Bridge, Ulloor Medical College P.O, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS, you are bound to comply with the conditions mentioned in the consent issued to you vide reference cited (1) and (2) above;

WHEREAS, as per condition no.5.4 of the consent to operate, vide ref (1) issued to you, Bio medical Waste, except liquid waste, generated in your Hospital shall be disposed through the common facility of IMAGE;

WHEREAS, as per condition no.5.5, vide ref (1) garbage shall be disposed through biogas plant;

o/c

True Copy

WHEREAS, it has come to the notice of the Board, through ref cited (3) & (4), that Biomedical waste, food waste, and plastic waste from your health care facility are found to be dumped at multiple locations in Kodaganallur and Palavoor villages in Thirunelveli district of Tamil Nadu;

WHEREAS, the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the consent issued vide reference (1) and (2).

WHEREAS, Notice has been issued to you, vide ref cited (5), pointing out the aforesaid violations.

NOW THEREFORE the Board intends to revoke the consent issued to you, vide ref cited (2), due to the above reasons. You are hereby directed to Show Cause if any within 7 days of receipt of this Notice as to why the Consent to Operate issued to you shall not be revoked;

Dated this the 19th day of December, 2024


CHAIRPERSON

To

M/s Credence Hospital,
Ulloor Medical College P.O,
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer
District Office, Thiruvananthapuram

True copy

3.The Environmental Engineer-3, Head Office

4.The Secretary, Thiruvananthapuram Corporation

True copy

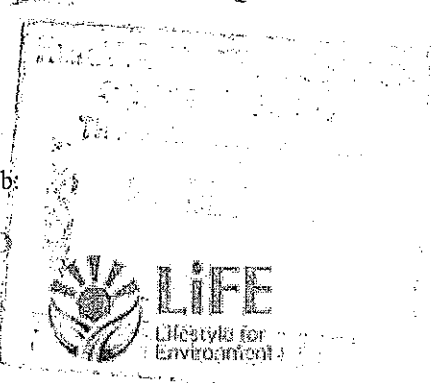
Annexure R6(LT)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

19-12-2024

Ref: - (1) Consent No. PCB/RO/TVM/ICO /10029949/2024 issued on 23/04/2024

(2) Lr. No. T3/TNPCB/BMW/F.31777/2024-1, dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board.

(3) Show Cause Notice of even number dated 18/12/2024

CONSENT REVOKE INTENTION NOTICE

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and the rules there under in the State of Kerala;

WHEREAS , M/s. Kovalam Resort Pvt. Ltd, The Leela Kovalam, A Raviz Hotel, Kovalam Beach, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

WHEREAS, you are bound to comply with the conditions mentioned in the Consent issued to you vide order cited (1) above;

WHEREAS, as per consent condition 2.7 of the consent, proper Solid Waste Management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of Solid Waste including garbage shall be provided as per Solid Waste Management Rules, 2016 and the facility shall be maintained properly.

WHEREAS, the Biodegradable waste shall be segregated from non biodegradable waste at source. Biodegradable waste shall be treated in biobins/ aerobins/ biogas plants, non-biodegradable waste shall be disposed to authorized collectors namely Harithakarma Sena for the disposal of wastes for authorized treatment;

O/C

True copy

WHEREAS, as per the consent condition 2.8, Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of Plastic Waste. Single use plastic ban as per notifications and orders of Kerala shall be strictly followed;

WHEREAS, Board has been informed, from Tamil Nadu Pollution Control Board, vide letter under reference (2) that hotel waste, empty tins of soft drinks, used chappals and waste papers from your unit are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of Tamil Nadu;

WHEREAS, the above action is in gross violation of the various rules coming under Environment (Protection) Act;

WHEREAS, a notice has been issued to you, vide reference cited (3), pointing out the aforesaid violations;

NOW THEREFORE the Board intends to revoke the consent issued to you vide reference cited (1) due to the above reasons. You are hereby directed to Show Cause if any within 7 days of receipt of this Notice as to why the consent to operate issued to you shall not be revoked.

Dated this the 19th day of December, 2024


CHAIRPERSON

To

M/s Kovalam Resort Pvt Ltd
The Leela Kovalam
A Raviz Hotel, Kovalam Beach
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer
Regional Office, Thiruvananthapuram
2. The Environmental Engineer
District Office, Thiruvananthapuram
3. The Environmental Engineer – 3, Head Office

True Copy

8644
23/12/24

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, THIRUVANANTHAPURAM

ജില്ലാ ഓഫീസ്,

T. C. 12/96 (4.5), PLAMOODU JN., PATTON P.O., THIRUVANANTHAPURAM - 695 004

ടി.സി. 12/96 (4.5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



No. KSPCB/TV/White Category/10006036/2022

Date: 20.12.2024

Regd. with A/D.

REVOCATION OF INTENTION NOTICE

KSPCB DO TVPM
Despatched
On...20/12/24.....

- Ref:
1. Registration no. KSPCB/TV/White Category/10006036/2022 dated 14/07/2022.
 2. Reports on dailies on 17/12/2024 regarding the illegal dumping of waste to Tamil Nadu.
 3. Lr. No. T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board.
 4. Report of inspection conducted on 18/12/2024 from the District Office, Thiruvananthapuram.

To
The Chairperson
Kindly see

WHEREAS, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the State of Kerala;

23/12

WHEREAS M/s. Sunage Eco Systems Pvt. Ltd, T.C. 56/2013(1), Avittam, Vanivilakam, Karumam P.O., Thiruvananthapuram comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act 1986;

U/S
w/

WHEREAS you are bound to comply with the conditions mentioned in the Registration issued to you vide ref. cited (1) above;

WHEREAS in the Affidavit submitted by you, it was stated that the plastic waste, non-biodegradable waste and other scrap will be segregated and handed over to authorised agency only;

WHEREAS as per condition no. 4 of the Registration issued, sougged scraps and rejects (scrap which cannot be recycled) shall be handed over to authorised agencies only;

WHEREAS during the inspection conducted on 18/12/2024 across various units, it was observed that agreements exist between you and the industries mentioned in the letter vide ref. cited (3), for the handling of solid waste;

True copy

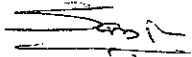
WHEREAS it has come to the notice of the Board through news paper dated 17/12/2024 that biomedical waste, food waste and plastic waste from the industries mentioned in the letter vide ref. cited (3) & (4) are found to be dumped at multiple locations such as Kadayganallur and Palavoor Villages in Thirunelveli district of Tamil Nadu;

WHEREAS the above action is in gross violation of provisions of the Bio Medical Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, and the conditions stipulated in the Registrations issued vide ref. (1);

NOW THEREFORE the Board intends to revoke the Registration issued to you vide ref. cited (1) due to the above reasons. You are hereby directed to show cause if any, within seven days of receipt of this notice as to why the Registration issued to you shall not be revoked.

Dated this the 20th day of December 2024.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ASSISTANT ENVIRONMENTAL ENGINEER

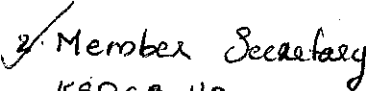
To

M/s. Sunage Eco Systems Pvt. Ltd.
TC 56/2013(1), Avittam
Vanivilakam
Karumam P.O.
Thiruvananthapuram.

Copy to:

The Secretary
Thiruvananthapuram Corporation
Thiruvananthapuram

Stock file.


KSPCB, HO

True copy

WORK PLAN FOR REMOVAL OF WASTES FROM SITES

True copy

Detailed work plan

Locations	Places	Machinery Required	No. of workers needed
1	Ilaitaikulam, Hamlet Vadaku Ariyanayapuram Village Panchayat, Vadaku Ariyanayakipuram, Buried Place	1 Torus truck	5
2	Vellalankulam Panchayat, Vettuvankulam Habitation		

True copy

Locations	Places	Machinery Required	No. of workers needed	Remarks
3	Nadukkallur, Kodukkanalloor Panchayat-LNC3 Dump 3-LCN3 Dump 2, LCN Dump 4	3 Torus truck	5	5 heaps
4	Pazhavor	4 Torus truck	10	Some quantity dumped in water logged area and waste to be taken first for drying
5	Kondanagaram Panchayat,	3 Torus truck	15	More than 19 heaps More work force required
6	Bharatheeyar Nagar	1 Torus truck	5	

True copy

Time line for Execution

Date	Timeline	Place
22-12-2024	7 am	Assemble at Nanguneri
	8:30 am	Starting of work
	4:30 pm	Finishing of work
	8-9 pm	Kalikkavila Border
23-12-2024	5.30 am	<ul style="list-style-type: none"> • Godown at Aluva (Karimaloor) • Godown at Kollam (Chandhanathoppu) • Godown at Palakkad two locations (Elapully , Kuzhalmannam) • Godown at Malappuram (Chelary)

No. of trucks arranged : 16 nos

True copy

Team of Officers

(48)

Sl. No.	Department	No. of Officers	
1	Trivandrum Corporation	6 Health Inspectors+ 1 Health Officer	Supervision
2	Suchitwa Mission	1 Officer	Supervision
3	Kerala State Pollution Control Board	8 Officers	Supervision
4	Clean Kerala Company Ltd.	4 officers 2 Assistants 30 labours	Details shared in the Group

Stakeholders Involvement

- CKCL
- PCB
- TVM Corporation
- Suchitwa Mission
- Empanelled Agencies

True copy

Requirements from Tamil Nadu Government

Sl. No.			
1	8 JCBs	District Collector, Thirunelveli	
2	Police Assistance	District Collector, Thirunelveli	
3	Medical Assistance	District Collector, Thirunelveli	

True copy

Requirements from Kerala Government

Sl. No.			
1	Food, Drinking Water to workers	Clean Kerala Company Limited	Suggested by PCB

True copy

Execution

1. Waste Collection

- Deploy JCBs, Vehicles and labours to collect waste from identified sites.

2. Transportation

- Use vehicles to transport waste to CKCL godowns

3. Disposal and Recycling

a. Processing Waste

- Recycle materials like plastics, glasses, metals, and paper. etc..
- Compost organic waste if feasible.
- Dispose of hazardous waste following environmental regulations.

b. Final Disposal

- Send recyclable to recyclers
- Send non-recyclable inert waste to co-processing
- Send bio medical waste to IMAGE/ KEIL.

True copy

List of officers attending from KSPCB

(52)

Sl No.	Name	Designation	Location/ Panchayat
1	Er. Sreetha A. M.	Assistant Environmental Engineer	
2	Er. Saritha S.	Assistant Environmental Engineer	
3	Er. Mohamed Zachariya A.	Assistant Engineer	Vadaku Ariyanayaki Puram and Vellarikkulam (1,2)
4	Dr. Renjith R. S.	Assistant Scientist	Kodukkanalloor (3)
5	Er. Rahul R.	Assistant Engineer	Pazhavor (4)
6	Er. Nandhu H.	Assistant Engineer	Pazhavor (4)
7	Er. Benoy A. V.	Assistant Engineer	Kondanagaram and Bharatheeyar (5,6)
8	Er. Vishnu U. R.	Assistant Engineer	Kondanagaram and Bharatheeyar (5,6)

True copy

Annexure R6(CM)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



PCB/HO/EE-3/OA-164/2023

Date: 20-12-2024

From

The Member Secretary

To

The Secretary,
Thiruvananthapuram Corporation

Sub: OA 164/2023-Order of the Hon'ble National Green Tribunal

Ref: Order dated 30-07-2024 of Hon'ble National Green Tribunal on OA 164/2023

Sir,

The Hon'ble National Green Tribunal had taken Suo Moto based on the disposal of waste in Tamil Nadu. Standing Counsel of Tamilnadu has requested the Board vide letter dated 19-12-2024 to take the necessary steps to recover the amount spent by the Government of Tamil Nadu for clearing the biomedical waste dumped by the Government of Kerala in Nanguneri Town Panchayat, a copy of the same is enclosed. It is mentioned that the waste from Trivandrum Corporation was dumped at Naguneri as per the letter of the Executive Officer, Naguneri Municipality to District Environmental Engineer, TNPCB, a copy of the letter is enclosed. The Hon'ble Court has taken cognizance on this issue. In the recent order of the Hon'ble NGT on 30-07-2024 also, the Court has observed that the said amount is yet to be reimbursed, a copy of which is enclosed. The detailed bills and expenses receipts are enclosed.

You are requested to remit the amount urgently. The account details of Naguneri Municipality are given below.

Account Holder Name : Executive Officer
Account Number : 138701000011673
IFSC Code : IOBA0001387
Branch : Nanguneri

Yours faithfully,

Signed by

Sheela A M

Date: 20-12-2024 16:52:01

MEMBER SECRETARY

True copy

(54)

Annexure R6(N)



भारतीय स्टेट बैंक
State Bank Of India

(70415) - VIKAS BHAWAN
VIKAS BHAVAN P.O. THIRUVANANTHAPURAM
KERALA 695033
Tel: 471-2377850 IFS Code : SBIN0070415

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY

2	1	1	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y

sW8Yyj

PAY Executive Officer, Nanguneri Town Panchayat. या धारक को OR BEARER

रुपये RUPEES Sixty nine thousand five hundred and twenty six only

अदा करें ₹ 69526/-

खा. सं.
A/c.No. 67041351385

VALID UPTO ₹ 10 LACS AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY

58315314076

SB ACCOUNT

PREFIX:
1515900030

CORPORATION OF THIRUVANANTHAPURAM

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

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True copy